

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1071/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)


SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2017


NAME OF THE PARTIES: Safilo India Pvt. Ltd.
V/s.
Rockym Optimor Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

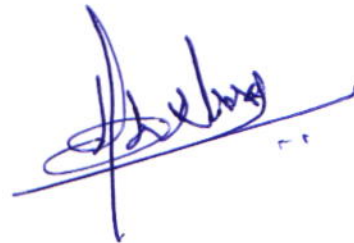
S. No.	NAME	DESIGNATION	SIGNATURE
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	PULKIT SHARMA i/b FOX MANDAL PARTNERS	Counsel for petitioners	
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(MR. VISHAL LOHIA - FOR PETITIONER) 

Mustafa Kachwala i/b Kachwala Misar & Co	[Respondent Co.]	
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(MR. HUSEIN LOKHANDWALA) →
Director



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ORDER

T.C.P. No. 1071/397-398/NCLT/MB/MAH/2015

1. The Learned Representatives of both the sides along with Parties are present.
2. An Amicable Settlement is arrived in the Court itself, according to which, the Debtor has agreed to make the Payment of Rupees Thirty Lakhs against the outstanding debt. The Schedule is also settled amongst the parties, according to which, an amount of Rupees Ten Lakhs is to be paid through Cheque No. 79632 dated 22.11.2017 of J&K Bank. For the rest amount of Rupees Twenty Lakhs, it is decided that it will be equally paid by the end of December 2017 and by first week of January 2018.
3. The Parties shall revert back and inform this Bench the compliance of the Undertaking given on **09.01.2018**.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)
22.11.2017.

aah

Sd/-

M.K. Shrawat
Member (Judicial)